

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT– I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **15.02.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)  
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**APPLICATION NUMBER** : CA/123/2017  
**PETITION NUMBER** : TCP/191/2016  
**NAME OF THE PETITIONER(S)** : Emirates Trading Agency LLC  
**NAME OF THE RESPONDENTS** : ETA Engineering Ltd.  
**UNDER SECTION** : Sec 397/398 of CA, 1956  
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**ORDER**

Shri. S. Aravindan, Ld. Counsel for the Petitioner.

Shri. Avinash Krishnan Ravi, Ld. Counsel for the RD.

Ms. Madhuranjani, Ld. Counsel for R2 to R4.

Counsel for the Applicant submits that he is not getting any co-operation from the Liquidator. Till date he is unable to file the copy of translated version of the liquidation order in terms of the dated 13.12.2023.

Last opportunity is granted to the Petitioner to file translated version.

List this petition on **03.04.2024**.

Sd/-

**VENKATARAMAN SUBRAMANIAM  
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN  
MEMBER (JUDICIAL)**

vs